



TANTIA
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P R E S E N T S

2nd DR. S.S. TANTIA MOOT COURT

Competition

24th - 25th October, 2026



OFFICIAL RULE BOOK

FACULTY OF LAW

Tantia University, Sri Ganganagar (Rajasthan)-335002

KNOWLEDGE PARTNER



MEDIA PARTNER



INDEX

- 1. Short Title**
- 2. General Information**
- 3. Definitions**
- 4. General Rules**
- 5. Registration Guidelines**
- 6. Clarification**
- 7. Moot Memorial Instructions**
- 8. Guidelines For Formatting**
- 9. Rules For Compendium**
- 10. Exchange of Memorial**
- 11. Researcher's Test**
- 12. Structure of the Competition**
- 13. Draw of Lots**
- 14. Oral Submission**
- 15. Splitting of Time**
- 16. Evaluation Criteria**
- 17. Tie**
- 18. Penalties**
- 19. Scouting**
- 20. Accommodation & Food**
- 21. Miscellaneous**
- 22. Awards & Perks**
- 23. Contact Information**

Rules & Regulations of Moot Court Competition

1. SHORT TITLE:

This shall be called the Rules for the 2nd DR. S.S. TANTIA MOOT COURT COMPETITION, 2026.

2. GENERAL INFORMATION:

2.1 The Competition is conducted by Faculty of Law, Tania University.

2.2 The Competition will be held on 24th – 25th October, 2026.

2.3 The Moot Court Competition, 2026 will comprise of the Preliminary Round and Advanced Rounds.

2.3.1 PRELIMINARY ROUND

a) This Round shall involve the participation of all the teams who have registered for the competition.

b) This stage shall be divided into two rounds. In these rounds, each team shall argue once as the Appellant and once as the Respondent. Based on the oral arguments presented by the speakers, only the top eight teams shall qualify for the advanced rounds.

Note: *There will be no Knock out rounds. Only TOPEIGHT RANKED TEAMS will qualify for Advanced Rounds.*

2.3.2 ADVANCED ORAL ROUNDS

a) This Round shall comprise of Quarter-Final Round (8 Teams), Semi-Final Round (4 Teams) and the Final Round (2 Teams).

b) The competition shall be conducted in accordance with the guidelines referenced in this Rulebook.

c) The participating teams are expected to comply with the standards and rules as mentioned.

3. DEFINITIONS:

3.1. "Administrator" will mean the Faculty of Law, Tania University, Sri Ganganagar, Rajasthan.

3.2. "Advisory Committee" will consist of three independent members who are not the part of Organizing Committee. This committee will be functional only in the case of any dissatisfaction of bench or any misconduct or indiscipline of participants.

3.3. "Bench" means the member duly invited to adjudicate the Oral Rounds, Individually or Collectively.

3.4. "Clarification" means the procedural order(s) and/or any explanation (s) published by the organizers concerning a query passed by any participating team in the Competition within the given deadline.

3.5. "Compendium" means a compilation or collection of legal or other authorities that a participating team seeks to rely upon during the round of oral pleadings.

3.6. "Competition" denotes the 2ND DR. S.S. TANTIA MOOT COURT COMPETITION, 2026 of Faculty of Law, Tania University, Sri Ganganagar, Rajasthan.

3.7. "Draw of Lots" means the match-up between the teams, its members or the Institution/College/University represented by the teams and the state or region where such Institution/College/University is located and includes any identification marks/ seal of the teams.

3.8. "Memorial" means the pleadings of each team in the written form submitted by any participating team according to the Competition rules.

3.9. "Moot Proposition" means the Moot Problem of the Competition released by the Organizers and shall include any subsequent clarification(s) as and when released by the Organizers.

3.10. "Mooter" means one of the two designated speakers in a participating team.

3.11. "Oral Submissions" means the Oral pleadings by each team before the Bench according to the Competition rules.

3.12. "Organizers" means the Moot Court Committee of the Faculty of Law, Tania University, Sri Ganganagar, Rajasthan.

3.13. "Participating Institutions" shall be presumed to be the parent institutions of the participating teams.

- 3.14. “Participating Teams” means the team which is eligible to participate in the Competition after completion of the registration procedure.
- 3.15. “Penalty” implies the consequence in case a team or any of its participants do not adhere to the rules.
- 3.16. “Rebuttals” means the challenges put forward by the appellant in response to the respondent's submissions.
- 3.17. “Researcher” means the team member whose role is confined to the preparation of the Memorial and is not allowed to speak in the oral rounds.
- 3.18. “Rules” means the rules of the '2nd DR. S.S. TANTIA MOOT COURT COMPETITION, 2026.'
- 3.19. “Submissions” means the pleadings both on facts and on law.
- 3.20. “Team Code” means a unique code assigned by the Host University to the registered participating team.

4. **GENERAL RULES:**

Participants are instructed to follow these rules for the smooth conduction of the Moot Court Competition.

4.1. **DATES AND VENUE:**

2nd DR. S.S. TANTIA MOOT COURT COMPETITION, 2026 shall be held on 24th & 25th October, 2026 at Faculty of Law, Tania University Campus, Sri Ganganagar, Rajasthan.

4.2. **TEAMS ELIGIBILITY AND COMPOSITION:**

4.2.1. All students duly enrolled and pursuing a full-time Three-Year LL.B. Program or a Five-Year Integrated Law Program from an Institution/ College/University duly recognized by the Bar Council of India or an equally competent authority, shall be eligible to participate in the competition. Students pursuing their LL.M. and Diploma courses are not eligible for participation.

4.2.2. One or more team (s) from the Particular Institution/College/University can register to participate in the competition in the following manner-

1. Each Team shall comprise a maximum number of 3 members (2 Mooters and 1 Researcher) or a minimum number of 2 members (1 Mooter and 1 Mooter cum Researcher).
2. In case of any misconduct, the organizer reserves the right to decide thereof, which shall be final and binding to the participating teams.
3. No Team Coach, Mentor, Observer, Faculty Member or any other person shall be accompanying registered participating team members.
4. There shall be NO amendments in teams once the registration of the team has been accepted.
5. No individual shall register himself/herself more than once.

4.3. **OFFICIAL LANGUAGE:**

The Official language for the competition will be English only, for written as well as Oral Submission.

4.4. **DRESS CODE:**

Participants shall adhere to the Advocates Attire when present in any court room throughout the conduct of the Competition (Inaugural Ceremony, Oral Rounds, Valedictory Ceremony and Prize Distribution) in the manner provided below-

- a) **For Men-** Formals (White Formal Shirt with Black Formal Trousers, Black Tie, a Black Blazer and Black Formal Shoes); and
- b) **For Women-** Formals (White Formal Shirt with Black Formal Trousers, Black Tie, a Black Blazer and Black Formal Shoes)

5. **REGISTRATION GUIDELINES:**

The stated requirements must be abided by all the participants.

5.1. **REGISTRATION AND PAYMENT:**

5.1.1. One or more team(s) can register from a single institution. Interested teams are required to register for the competition by submitting the Google Form available here on or before **15th September 2026**. Registration shall not be accepted through any other means, other than the google form given.

Link for Registration – <https://forms.gle/kTNTBdwvjnev2LGc6>

5.1.2. The payment QR code/scanner will be provided within the Google Form itself. After making the payment, teams must upload the proof of payment in the form of a screenshot (.jpg or .jpeg format) or a PDF file in the designated section of the Google Form at the time of submission or before the registration deadline.

5.1.3. Teams must pay the registration fee on or before **16/09/2026** by **5:00 PM** to register for the Competition

With Accommodation: INR 4,500/- (Rupees Four Thousand Five Hundred only) per team. The fee is inclusive of **accommodation and food**.

Without Accommodation: INR 1,500/- (Rupees One Thousand Five Hundred only) per team. This fee is inclusive of **lunch only**.



- 5.1.4 After submitting the google form and payment of the registration fees, participants have to send the PDF of the following documents via E-mail address: mootcourtfoltu@gmail.com
- a) Screenshot of the submitted Registration Google Form.
 - b) Scanned copy of the Screenshot of the Receipt generated on completion of the electronic transfer of Registration Fees showing successful transfer of the beneficiary.
 - c) Scanned copy of Approval Letter provided under Annexure-I in Official Brochure.
 - d) Scanned copy of Accommodation Letter provided under Annexure-II in Official Brochure.
- 5.1.5 The Confirmation of Registration for the Competition will be notified to the teams by the organizers after the completion and clarification of all the Registration formalities.
- 5.1.6 Thereafter, the teams will be provided with a Team-Code. Participants must refrain from disclosing any identifying information including name of student/college/institution/university to ensure a fair and unbiased evaluation process. At any stage of the Competition, Non-Compliance with this rule shall lead to severe penalty or disqualification as determined by the organizers.
- ❖ Teams are required to use their Team Code in their Memorials and Oral Submissions to identify themselves.
 - ❖ Revealing Personal Identification details in the Written or Oral Submissions shall be penalized.
- 5.1.7 If a team notifies the organizers of its withdrawal or absence from participation in the Competition, such team shall not be entitled to the refund of the registration fees or any amount which has been paid in the registration process.
- 5.1.8 Submission of incomplete Forms and/or Registration via Email will not amount to successful registration and shall not be considered. In any such event, the decision of the Organizers regarding the mode of submissions in such cases shall be final.

6. CLARIFICATION:

- 6.1 The Teams seeking Clarification regarding the Moot Proposition shall send in their Queries through the E mootcourtfoltu@gmail.com on or before 20/09/2026. The subject of the clarification E-mail must be “seeking clarification” 2nd DR. S.S. TANTIA MOOT COURT COMPETITION, 2026.
- 6.2 No request for any Clarification shall be entertained post this deadline unless the Organizers deem it appropriate to address any such query.
- 6.3 All Clarifications will be released by 25/09/2026 via E-mail for the perusal of all Teams.
- 6.4 In case of any delay or changes in the responses to the clarifications, the Organizers shall inform the Team Member who is the official point of Contact.
- 6.5 No Queries regarding the Moot Proposition shall be addressed by any organizer Member or Student Volunteer personally.

7. MOOT MEMORIAL INSTRUCTIONS:

Participants are bound to follow the specified moot memorial instructions as provided below:

7.1 STRICT ADHERENCE TO THE RULES:

The Teams are expected to strictly adhere to the Rules regarding the submission of Memorial. Non-Adherence to the same will attract penalties as provided under the Rules.

7.2 GENERAL CONDITION FOR MEMORIAL:

The Memorial shall not contain any form of Identification apart from the Team Code. If any such Identifications or Mark, Symbols, etc. which has the effect of identifying the team is found on the Memorial, it shall result in instant disqualification of the Participating Team.

7.3 SPECIFIC GUIDELINES FOR MEMORIAL SUBMISSION:

- a) The Memorial has to be submitted in both Soft and Hard Copy.
- b) The Teams shall submit the Soft Copy of the Memorial in “**PDF**” form only on or before 07/10/2026 by 12.00 Midnight IST via E-mail address: mootcourtfoltu@gmail.com through official E-mail address of the department or team member.
- c) Each Team must send 2 (two) separate **PDF** file attachments, one attachment containing the written submission from each side.
- d) The name of the memorial should be according to the Team Code and the side for which the written submission is prepared. The Team Code must be ascribed on the top right corner of the Cover Page and succeeded by the first letter of the side for which the memorial is prepared in the format Team Code followed by first letter of the side (P/R). **Eg. TC01P/TC01R**. The same format should be used in renaming the soft copies to be sent via E-mail.
- e) The Teams appearing for Oral Round must submit 6 (Six) Hard Copies of Memorial i.e. 6 Hard Copies of the Memorial **each side** at the time of reporting at the venue of the competition. Spiral binding is mandatory for binding each hard copy.
- f) The hard copies of written submissions must be a replica of the soft copies submitted to the Organizers. Any difference in the same will result in disqualification from the Competition.
- g) Registration for the oral rounds shall be deemed complete only on submission of the 6 Hard Copies of the Memorial on 24/10/2026, at the Competition venue by 08:30 AM. **[Total 12 copies i.e. 6 from Appellant side and 6 from Respondent side]**

8. GUIDELINES FOR FORMATTING:

Compliance with the below-mentioned guidelines is expected from all the participants.

8.1. MEMORIAL STRUCTURE:

The memorials submission shall consist of the following mandatory heads:

- a) **Cover Page:** The Cover Page must be **BLUE** for Appellant and **RED** for Respondent. A Penalty of 1 Mark per side shall be levied in case the team uses the wrong cover page in the memorial.
The Cover Page of the Memorial must contain the following information:
 - i. The “TEAM CODE” in the Top Right Corner.
 - ii. The “NAME AND YEAR” of the Competition.
 - iii. The Name of the Case (Case Title).
 - iv. The Side for which the memorial has been prepared.
 - v. The name of the “FORUM” resolving the Dispute.
- b) Table of contents
- c) List of Abbreviations (in Alphabetical order)
- d) Index of Authorities (with page number of authorities cited)
- e) Statement of Jurisdiction
- f) **Statement of Facts:**
It must contain legitimate inferences pertaining to the relevant facts to the dispute.
- g) Issues Raised
- h) Summary of Arguments
- i) **Advanced Arguments:**
It should be limited to **25 pages** strictly. Non-compliance will result in a penalty of 1 mark of each exceeded page.
- j) Prayer (shall not exceed one page).

- 8.2 PAGE LIMIT:** The memorial as a whole should not exceed **40 pages** including the cover page.
- 8.3 TEAM CODE:** The Team Code must be ascribed to the Top Right Corner of the Cover Page.
Eg.TC01P/TC01R.
- 8.4. MARGIN:** Equal Margin of 1(one) inch on all sides.
- 8.5. BASIC COMPLIANCE FOR MEMORIALS:** The Memorial shall adhere to the following mandatory specifications:
- Paper Size- A4
 - Font Style- Times New Roman
 - Font Size-12
 - Line Spacing- 1.5
 - Text Alignment- Justified
 - Footnotes- Times New Roman, Size 10, Line Spacing- 1.0
 - Page numbering: Bottom right of each page.
 - Citation Pattern: Indian Law Institute (ILI)
 - Paragraph Spacing- 0, text- justified, with a uniform style of citation (ILI) to be followed through out the memorial.

Note:

- *Once the memorials have been submitted, no revisions, supplements or additions will be allowed.*
- *Failure of submission of memorial would result in disqualification of the team from the competition.*
- ***The Memorials shall be judged on the basis of the submitted soft copy only.***

8.6. PLAGIARISM:

The written submission in the memorial will be checked for plagiarism. Participants should not utilize the same language or replicate from other different sources. The use of open-access data should be accompanied by appropriate references. These Guidelines will apply to all the pieces of memorials and in addition to the Arguing and Supplication. Oral arguments of the participants must be based to the submitted memorials only. In case of any inconsistency, the Organizing committee in discussion with the Mooting Judges will take the ultimate decision. The memorial with plagiarism more than 10% shall be negatively impacted.

8.7 CONDONATION OF DELAY:

Delay in submission of memorials will not be condoned on grounds like failure of connection, network issues, etc. However, organizers shall have final discretion in case of an application for condonation of delay.

8.8 The organizers of this competition shall be permitted to use all the memorials for any reporting or compilation without further permission. The submission would be deemed to be the permission. The copyright in the memorials submitted by the participants shall vest in the organizers.

8.9 The team shall use their team code for identification purposes. The names of the participating members or universities should not appear on or within the written submissions.

* It is further clarified that the organizing committee reserves the right to refuse acceptance of any memorial that is in violation of any of the enumerated norms.

9. RULES FOR COMPENDIUM:

The teams may prepare a separate compendium, which will carry all the annexures, case laws, etc. that have been referred to in the memorial. The cover page of compendium should have the same credentials as that of the memorial. The teams will retain them and may present them, to the Judges during the rounds through Court Room Officers. Any identifying marks/seal of the College/University may result in disqualification from the competition.

10. EXCHANGE OF MEMORIALS:

- 10.1** The Exchange of Memorials of Preliminary Rounds will take place after the draw of lots on 24th October 2026. The Memorial Exchange for the Advanced Rounds of the Competition shall take place prior to the commencement of the Advanced Round (Quarter-Finals, Semi-Finals and Finals) wherein the hard copies of the respective memorial shall be provided.
- 10.2** Teams are prohibited from making any remarks on the opponent's memorial i.e. the exchanged memorial.

- Teams are also prohibited from making any copies of the opponent's memorial electronically or otherwise.
- 10.3 The opponent team's memorial shall be returned to the Court clerks after the completion of each round.

11. RESEARCHER'S TEST:

- 11.1 Researcher's Test for the competition will be conducted on 24/10/2026 at 9.00 AM.
- 11.2 The Test will comprise of 50 Marks. It is mandatory for the Researcher of each participating team to take the Researcher's Test.
- 11.3 The participant whose name is registered as Researcher shall only be allowed to take the Researcher's Test.
- 11.4 The Researcher's Test shall comprise of objective type questions of 30 minutes. The question paper will consist the questions from Constitutional Law, Substantive and Procedural Law related to the Moot Proposition.
- 11.5 No additional material, such as the bare text of Acts, Written Submissions, etc., apart from stationery, may be brought by the participant to the test, and no such material shall be provided by the Organizers.
- 11.6 Non-participation shall be awarded with 0 (Zero) Marks which will affect the eventual score of the team.

12. STRUCTURE OF THE COMPETITION:

The Moot Court Competition shall be conducted in the following **Four (4)** rounds-

IMPORTANT NOTE: *All the Oral Rounds of the competition will be judged **only on the bases of the performance of participants in the oral rounds**. But the arguments given by the mooter must be confined to the written submission i.e. memorials only. In case of a Tie, the marks of the memorials shall be considered.*

12.1 PRELIMINARY ROUNDS:

- 12.1.1 This will be conducted between all the registered teams.
- 12.1.2 To ensure a well-rounded experience, Preliminary Round will consist of two parts, granting the chance to the participants for expressly arguing from both the Appellant and the Respondent sides of the Proposition.
- 12.1.3 The matchups for the Preliminary Rounds will be set by a random draw to ensure fairness and unpredictability.
- 12.1.4 No two teams shall face each other more than once in the Preliminary Rounds.
- 12.1.5 The eight (8) highest-scoring teams, based on their performance in both preliminary rounds collectively, will secure a spot in the quarter-final round.

12.2 QUARTER-FINAL ROUND:

- 12.2.1 The top EIGHT (8) teams advancing to the Quarter-Final Rounds, will each have the chance to argue only **ONCE**, for the side they are randomly assigned by draw of lots.
- 12.2.2 Four (4) teams will qualify for the Semi-Final Rounds based on their performance.

12.3 SEMI-FINAL ROUND:

- 12.3.1 The top FOUR (4) teams qualifying to the Semi-Final Rounds, will each team have the chance to argue only **ONCE**, for the side they are randomly assigned by draw of lots.
- 12.3.2 Two (2) teams will emerge for the Final Round through an intense knockout format, where the winner of each Semi-Final Round will claim their spot in Finals.
- 12.3.3 The two teams that do not qualify for the Final Round shall be ranked as **2nd Runner-Up** and **4th Place** based on their scores in the Semi-Final Round.

12.4 FINAL ROUND:

- 12.4.1 The top TWO (2) teams, securing the spot to the Final Round as determined by the Rules above, will compete head-to-head to determine the ultimate champion. Each team will have one opportunity to present their side firmly rooted in the side designated to them by draw of lots.
- 12.4.2 The team that conquers the Final Round will be crowned the "WINNER" while the other team will earn the distinction of "1st RUNNER-UP".

13. DRAW OF LOTS: Before every round, a draw of lots shall be conducted to determine (i) the side on which each

team shall argue (Appellant or Respondent) and (ii) the opposing team for that round, as there shall be no pre-decided fixtures. The draw of lots for the Preliminary Rounds shall be conducted either online on **23/10/2026** or in person on **24/10/2026** prior to the commencement of the Preliminary Rounds, as may be notified by the Organizers. The draw of lots for all subsequent rounds shall be conducted immediately before the commencement of the respective rounds.

14. ORAL SUBMISSION:

It's essential for all the participants to adhere strictly to the below mentioned oral submission guidelines set forth for moot court competition.

14.1 SEQUENCE OF ARGUMENT PRESENTATION: During each of the Rounds mentioned in clause 12, the order in which the teams shall present their arguments, is as follows:

- a) Appellant Mooter 1
- b) Appellant Mooter 2
- c) Respondent Mooter 1
- d) Respondent Mooter 2
- e) Rebuttal: Appellant - Any one of the two Mooters
- f) Sur-rebuttal: Respondent - Any one of the two Mooters

*** Sur-rebuttal may be permitted only at the discretion of the Bench.**

14.2 FORMAT AND LANGUAGE: The Oral Rounds will be conducted offline on 24/10/2026 and the medium of language for the oral submission shall only be English.

14.3 TEAM COMPOSITION: Each Team will consist of two mooters who will divide the oral submissions between themselves.

14.4 ANONYMITY: Mooter must not reveal their identities at any point during the competition.

14.5 TIME MANAGEMENT:

14.5.1 Before each round, teams must inform the court room officer of the division of time between the two speakers and the time reserved for rebuttals.

14.5.2 Warning Bells will sound 5 Minutes prior to the end of each speaker's allocated time, with a final bell marking the end of their time.

14.5.3 Speakers who exceed their allocated time may face negative marking at the discretion of the Judge.

14.6 Judge's Discretion: Judges have the authority to grant opportunities for rebuttals or sur-rebuttals and allocate additional time as they deem fit.

14.7 Restrictions during Oral Submissions:

14.7.1 The Researcher shall not be permitted to address the Court during the Oral Rounds. The Researcher may, however, be allowed to pass notes to the Speakers at the Judges' discretion. Such notes shall be passed through the court clerks present in the courtroom.

14.7.2 Teams are not permitted to raise issues in the Oral Rounds that have not been submitted in the Written Memorials.

14.7.3 Participants cannot submit materials containing pictorial representations, audio or visual representations or use online search engines during their submissions.

14.7.4 Any use of prohibited materials found, will result in disqualifications.

15. SPLITTING OF TIME: Each round will have a designated time limit, which will be divided between both the mooters to maintain fairness and structure. All participants must adhere to these fixed time constraints throughout the competition.

15.1 PRELIMINARY ROUNDS AND QUARTER-FINAL ROUND:

15.1.1 Each side shall be allotted a maximum of 30 minutes (15 minutes for each mooter) to present their arguments, excluding the time allotted for rebuttal and sur-rebuttal. The allotted time shall include the time taken questions from the Bench and the corresponding responses by the mooters.

15.1.2 Each side will have 5 minutes for their rebuttal and 2 minutes for their sur-rebuttal.

15.2 SEMI-FINAL ROUND:

15.2.1 Each side shall have up to 40 minutes (20 minutes to each mooter) to deliver their main arguments, not

including the time for rebuttal and sur-rebuttal.

15.2.2 Each side will have 5 minutes for their rebuttal and 2 minutes for their sur-rebuttal.

15.3 FINAL ROUND:

15.3.1 Each side shall be given maximum 50 minutes (25 minutes to each mooter) to make their case, setting the stage for comprehensive and compelling arguments excluding the time reserved for rebuttal and sur-rebuttal.

15.2.2 Each side will have 8 minutes for their rebuttal and 5 minutes for their sur-rebuttal.

NOTE:

- a) *The time limit of rebuttal and sur-rebuttal can be extended on the sole discretion of the Bench in all the rounds.*
- b) *The time taken by the judges and the mooters for the question-answers shall be included in the time limit prescribed to the mooter.*
- c) *In rules, the prescribed time is equally divided between both the mooters but a mooter can adjust the time limit with his co-mooter and both the mooters cannot exceed the prescribed time limit collectively i.e. 30 minutes in Preliminary and Quarter-Final Rounds, 40 minutes in Semi-final Round and 50 minutes in Final Round to each time.*
- d) *If the time limit is self-adjusted by the mooters, then they must inform the Court Room Officers about their adjusted time limit at the time of commencement of the rounds.*

16. EVALUATION CRITERIA: The evaluation shall comprise the following two components:

16.1 EVALUATION OF MEMORIALS

S.NO.	MARKING CRITERIA	MARKS
01.	Knowledge of Law and Facts	20
02.	Originality, Creativity and Clarity of Arguments	20
03.	Structural Coherence and Issues Covered	20
04.	Adherence to Formatting Guidelines	20
05.	Use of Authorities and Citations	10
06.	Grammar and Style	10
	Total	100

NOTE: *The Memorials shall be judged on the basis of the soft copy submitted by the Participating Teams only.*

16.2 EVALUATION OF ORAL SUBMISSION

S.NO.	SCORE BREAKING CRITERIA	MARKS
01.	Knowledge of Law & its Interpretation	20
02.	Creativity in Arguments and Clarity of thoughts	20
03.	Ability to Answer & Relevance to question	20
04.	Confidence & Way of Presentation	10
05.	Analysis and Authorities Cited	10
06.	Time Management & Team Coordination	10
07.	Courtroom Decorum and Attire	10
	Total	100

NOTE: *The Best Mooter Award will be determined based on the individual aggregate score of the speaker comprising in all the rounds.*

17. TIE- In case of tie, the marks of memorials shall be considered.

18. PENALTIES: The Penalties will be applicable based on the following conditions:

S.NO.	CONDITIONS FOR PENALTIES	PENALTIES IMPOSED
01.	Late Submission	2 Marks Per memorial Deducted Every 24 Hours After Deadline
02.	Wrong File Name	1 Mark per Memorial
03.	Failure to Submit memorial as one File	1 Mark per Memorial
04.	Exceeding Page limit	1 Mark per Memorial
05.	Failure to Include the required information in the Cover Page	2 Mark per Word
06.	Failure to include the Sections in the Memorial	3 Marks per Section
07.	Failure to use Color Code	1 Mark per Memorial
08.	Plagiarism	1 Mark per 2%

19. SCOUTING:

- 19.1 Scouting is strictly prohibited.
- 19.2 Any person may submit a complaint regarding Scouting to the Organizers.
- 19.3 Teams found scouting shall be disqualified immediately.

20. ACCOMODATION AND FOOD:

- 20.1 The accommodation shall be provided to all the participants for **TWO NIGHTS** i.e. 23rd & 24th October 2026.
- 20.2 Only registered team members will be granted access to the provided facilities, and no extra individuals such as parents, observers, coaches, faculty advisors or any other person accompanying the team will be accommodated.
- 20.3 Accommodation and food will be included in the registration fees itself i.e. INR 4500/-.

21. MISCELLANEOUS:

21.1 GENERALETIQUETTES:

- 21.1.1 Participants are expected to behave in a dignified manner and not to cause any inconvenience to the Organizers, the Judges of the Competition or any of the other participants.
- 21.1.2 The Organizer reserves the right to take appropriate action for any unethical, unprofessional or immoral conduct, which may include direct elimination from the competition.
- 21.1.3 Facilities such as photocopying, library usage, internet connectivity, etc. may be provided subject to the convenience of the Organizers. Irrespective, participants are requested to make their own arrangements for the same.
- 21.1.4 Administrator shall not be responsible for any loss of belongings of the team during the competition.

21.2 INTERPRETATION OF RULES & REGULATIONS:

- 21.2.1 The Organizers reserve the right to take decisions on any matter not mentioned in the Rules of the Competition through Advisory Committee. Any such decision taken by the Advisory Committee shall be final and binding.
- 21.2.2 The Organizer / Advisory Committee reserves the right to interpret any of the Rules of the Competition. Such interpretation shall be final and binding.

21.3 OTHER CLAUSES:

- 21.3.1 If any one member of a team is notified or informed of any detail or information concerning the Competition, it shall be deemed as if the said team as a whole has been duly notified or informed.
- 21.3.2 The copyright in the Written Submissions of Teams shall vest with Faculty of Law, Tantia University. We shall not be responsible for any liability accrued to any person or for any loss caused to any person because of the content of the Written Submissions.
- 21.3.3 The Organizer reserves all rights to recording and videotaping, or any other form of audio or visual reproduction of any oral round or part thereof.
- 21.3.4 Team(s) shall not approach the Bench with any complaints under any circumstances whatsoever. The decision of the Bench shall be final and binding on all Team(s).
- 21.3.5 Use of mobile phones or any electronic gadgets by the participants is strictly prohibited at the time of Oral Rounds.

Awards & PERKS:



Winning Team	31,000 Rs. Cash Prize Trophy +Certificate+ Three (3) one-year complimentary subscription to SCC Online Web Edition worth Rs. 24,000 each. Total value = Rs. 72,000+ Additional Perks
1st Runner-up	11,000 Rs. Cash Prize Trophy +Certificate+ Additional Perks
Best Memorial (Each Side)	5,000 Rs. Cash Prize Trophy +Certificate
Best Mooter	5,000 Rs. Cash Prize Trophy +Certificate
Best Researcher	5,000 Rs. Cash Prize Trophy +Certificate

NOTE:

- *Each participant will be awarded a certificate of participation and a token of appreciation to acknowledge their valuable contribution to the event.*
- *One month access to the SCC Online Web Edition to all participants.*

Contact Information:
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